

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

LOK SABHA

**UNSTARRED QUESTION NO. 2487.
TO BE ANSWERED ON MONDAY, THE 1ST AUGUST, 2016.**

REPORT ON EASE OF DOING BUSINESS

2487. SHRIMATI BUTTA RENUKA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government has initiated the process of ease of doing business and requested the State Governments to submit reports in this regard;
- (b) if so, the details thereof;
- (c) whether the Government of Telangana has complained to the Ministry of hijacking of their system by the Government of Andhra Pradesh and if so, the details thereof; and
- (d) the corrective steps taken by the Government in this regard?

ANSWER

**वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)
THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMERCE & INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN)**

- (a): Yes, Madam. A 340 Action points has been circulated to all State Governments and Union Territory Administrations with a request to implement the same by 30th June 2016 and upload the implementation report by 7th July 2016 on Ease of Doing Business dashboard of Department of Industrial Policy and Promotion.
- (b): The details of 340 Action points are available on the website of the Department of Industrial Policy and Promotion www.dipp.nic.in
- (c) & (d): The Government of Telangana has informed to this Ministry that Government of Andhra Pradesh has uploaded reforms which were not implemented as on 30th June 2016 on the dashboard of Department of Industrial Policy and Promotion. However, the reforms implemented after 30th June 2016 will not be considered.
